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Cc) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES/

इस्पात ग्रीर लाग मंत्रालय में राज्य मंत्री (SHRI SHAH NAWAZ KHAN): (a) The royalty on coal due to the Government of West Bengal as on 31st March 7l wag Rs. 10.97 crores. Information in respect of royalty due to other State Government[^] is not available with the Government. The arrears of coal mines Provident Fund as on 31st December, 70 were Rs. 6.87 crores.

(b) and (c) No. Sir. Other methods prescribed under the relevant laws for the recovery of the various dues are available and are being adopted by the concerned authorities. In so far as royalty dues to the Government of West Bengal are concerned, the State Government make attempts for the realisation of such dues either amicably or through certificate procedure under the Bengal Public Demand Recovery Act.

दैक्टर का मृत्य

५12- श्री निरंजन वर्मा : श्री लाल ग्राडवाणी: श्री सुन्दर सिंह भण्डारीः श्री जगदम्बी प्रसाद यादव : श्री ना० कृ० शेजवलकर:

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

- (क) आयातित तथा देशी ट्रैक्टरों में से प्रत्येक पर किसानों को कर के रूप में कितनी राशि देनी पडती थी और हाल के कर प्रस्तावों के बाद उन्हें कर के रूप में कितनी राणि देनी पडती हैं:
- (ख) ग्रन्तर्राष्ट्रीय ऐसोसिएशन (विश्व बैंक) से 8000 दैक्टरों के आयात के लिये

हर सरकौरी समझौते पर इन प्रस्तावों का क्या असर पड़ा है; स्रौर

to Questions

(ग) कृषि ग्रर्थ-व्यवस्था पर इस का क्या प्रभाव पड़ने की संभावना है ?

PRICE OF A TRACTOR

512. SHRI NIRANJAN VARMA; SHRI LAL K. ADVANI: SHRI SUNDAR SINGH: BHANDARI: SHRI J. P. YADAT: -SHRI N. K. SHEJWALKAR:

Will the Minister of AGRICULTURE/ कृषि मंत्री

be pleased to state;

- (a) how much amount of tax, the farmers had to pay dh each imported and indigenous tractors and how much amount they have to pay as tax after the recent tax proposals;
- (b) how these proposals have effected the Government agreement for import of 8000 tractors from the International Association (World Bank) and
- (c) how they are likely to affect the agricultural economy?]

कृषि मन्त्रालय में राज्य मन्त्री (श्रीग्रण्णा साहेब पी 0 शिन्दे): (क) कृषि दैक्टरों पर 29-5-71 से पूर्व उत्पादन और सीमा शुल्क नहीं लगते थे। तत्पण्यात् उत्पादन ग्रीर सीमा शल्क की स्थिति संक्षिप्त रूप से नीचे दी जाती है:---

- (i) उत्पादन कर : 1971-72 के बजट प्रस्तावों के अनुसार, कृषि ट्रैक्टरों (देशीय) पर से सीमा शुल्क की छुट बंद कर दी है इसके परिणामस्वरूप, 29-5-71 से कृषि दैक्टरों पर यथा मृत्य 10 प्रतिशत कर लगाया जाता है। तथापि कृषि कार्यों में प्रयोग किये जाने वाले दैक्टरों को विशेष उत्पादन मुल्क से छूट हैं।
- t[] English translation.

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(ii) सीमा मुल्कः विदेशों से भ्रायात किये जाने वाले ट्रैक्टरों पर श्रव यथामूल्य पर 30 प्रतिशत का भ्राधार सीमा-शुल्क लगाया गया है। इस के श्रितिरिक्त विदेशों से श्रायानित ट्रैक्टरों पर, भारतीय टैरिफ श्रधिनियम 1934 की धारा 2ए की क्ययंस्था के कारण, श्रितिरिक्त कर (काउन्टर बेलिंग कर) जो देशीय ट्रैक्टरों पर लगने वाले उत्पादन कर के समान होता है, लगाया जाता है। उत्पादन कर का दर मूल्य 10 प्रतिशत है भौर काउन्टरवेलिंग कर का हिसाब लगाने का श्राधारतट पर आने तक की लागत पर सीमा शुल्क होता है अतः आधातित ट्रैक्टरों पर सीमानत शुल्क का कुल व्यय यथा मूल्य पर 43 प्रतिशत श्राता है।

उपरोक्त कर राज्य सरकारों भौर उनके अधीन संस्वानों द्वारा लगाये स्थानीय करों से अतिरिक्त हैं और अतः यह प्रत्येक राज्य में भिन्न भिन्न हैं।

(ख) और (ग) विश्व बैंक परियोजना के अधीन आयातित ट्रैक्टरों और कुल कृषि अर्थव्यवस्था पर उत्पादन और सीमान्त शुल्कों की वर्तमान वरों का मूल्यांकन करना सभी बहुत जल्दी है।

7[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/

कृषि मंत्रालय में राज्य मत्री

(SHRI ANNASAffEB P. SHINDE): (a) Prior to 29th May, 71, agricultural tractors were free from both excise and custom duties. The position of levy of excise and custom duties thereafter is as briefly indicated below:—

- (i) Excise duty.—As part of the budget porposals for 1971-72, the exemption from excise duties on agricultural tractors (indigenous) has been withdrawn with the result that agricultural tractors are liable to a duty of 10 per cent ad valorem with effect from 29th May, 71. Trac
 - tt] English translation.

tors intended for agricultural purposes are, however, exempted from special excise duty.

to Questions

(ii) Custom duty.—Tractors imported from abroad are now liable to a basic customs duty of 30 per cent ad valorem. In addition, tractors imported from abroad are liable to an additional duty (countervailing duty) equal to the excise duty leviable on indigenous tractors by virtue of Section 2A of the Indian Tariff Act, 1934. The current rate of excise duty being 10 pel cent ad valorem and the basis for assessment of countervailing duty being the cum duty landed cost, the total incidence of customs duty on imported tractors would work out to 43 per cent ad valorem.

The above taxes are in addition to such local taxes as are leviable by the States and institutions under the State Government and these, therefore, vary from Stal; eto State.

(b) and (c) It is too early to assess the effect of the present levies of excise and custom duties on the import of tractors under the World Bank projects and also on the overall agricultural economy.]

COOPERATIVE MOVEMENTS IN THE EASTERN REGION

513. SHRI GOLAP BARBORA: SHRI MAHITOSH PURAKA-YASTHA:

Will the Minister of AGRICULTURE

कृष्टि मंत्री

be pleased to state:

- (a) whether any conference was recently sponsored by the National Cooperative Development Corporation at Darjeeling to discuss the progress and problems of the cooperative movement in the Eastern region of the country.
- (b) if so, the decisions taken iYi the conference; and